

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 701 of 2023

IN THE MATTER OF:

Pawan Kumar Manguturam Bairagra

...Appellant

Versus

Encore Asset Reconstruction Company Ltd.

...Respondent

Present:

For Appellant : Mr. Krishnendu Datta, Sr. Advocate along with Mr. Abhijeet Sinha, Mr. Palash & Mr. Avi Tandon, Advocates.

For Respondent : Mr. Sudhir Makkar, Sr. Advocate along with Mr. Tushar John, Ms. Saumya Gupta & Mr. Arjun Maheshwari, Advocates.

O R D E R

02.06.2023 Learned Counsel for the Appellant submits that the Appellant is present.

Learned Counsel for the Respondent submits that the Respondent is also present. Counsel for the Respondent submits that the Respondent are ready to accept the principal amount of Rs. 24.10 Crores and close the matter with no liberty to proceed against the Personal Guarantor.

Let the Learned Counsel for the Appellant take instructions from the Appellant. List this matter on **7th June, 2023**.

Interim Order to continue, till the next date of hearing.

[Justice Ashok Bhushan]
Chairperson

[Naresh Salecha]
Member (Technical)

Sim/nn